

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1164/2004

New Delhi, this the 18th day of November, 2004

Hon'ble Shri V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Mahender Singh
Vill. & post Bharthal
Near Halika Chowk, New Delhi .. **Applicant**
(Shri V.K. Malhotra, Advocate)

versus

Government of NCT of Delhi, through

1. Secretary
Delhi
2. Joint Secretary(Admn.)
Delhi Legislative Assembly
Old Secretariat, Delhi .. **Respondents**

(Shri Ram Kawar, Advocate)

ORDER(oral)

Justice V.S. Aggarwal

On behalf of the respondents, preliminary objection has been taken that the applicant was working as Secretarial staff in the State Legislative Assembly of the Union Territory and under Section 2 of the Administrative Tribunals Act, 1985 this Tribunal does not have jurisdiction to deal with the matter. Keeping in view this fact, learned counsel for the applicant states that he will be filing appropriate writ petition in the court having territorial jurisdiction in this regard. Allowed as prayed. Petition is dismissed as withdrawn. Nothing said herein shall be taken as an expression of opinion on the merits of the case.

Issue DASTI.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/gtv/